

Title: Need to include President, Vice-President and Chairmen of Standing Committees of district, Block and Gram Panchayats for allotment of telephone from non-OYT quota.

SHRIS. AJAYA KUMAR (OTTAPALAM): This is a matter relating to the telephone facilities allowed to the representatives of people in District Panchayats, Block Panchayats and Gram Panchayats. Now, the allotment from non-OYT quota has been restricted upto members of council of municipalities and corporations.

Sir, our country is going with the slogan of decentralisation. In Kerala, the LDF Government is moving fast with the schemes launched by the people. This scheme is launched by the people with the help of Government of Kerala. Panchayat Sabhas are the basis of these schemes.

Now, the representatives of the people in panchayats face difficulties for communicating with Government officials, Ministers and other important persons to collect more information regarding day-to-day works.

Hence, I request the Government to include President, Vice-President and Chairmen of the Standing Committees of District Panchayats, Block Panchayats and Gram Panchayats for allotment of telephone from non-OYT quota.